

ment for setting up hotels in every State through the India Tourism Development Corporation;

(b) whether Government also propose to seek the collaboration of State Governments in this regard; and

(c) if so, the details regarding the plan of Government in this regard?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA):** (a) While formulating its Sixth Plan 1980—85, ITDC had in view to extend the net work of its services to all State Capitals. However, due to constraint on resources, it was not possible for ITDC to cover all the States during the Sixth Plan period within its approved Plan outlay of Rs. 42 crores for which priorities have already been fixed.

(b) and (c). I.T.D.C. have formulated a scheme of joint venture for development of tourism in the country in collaboration with the State Governments/State Tourism Development Corporations. The scheme envisages to set up a separate company in each state with nearly equal equity participation by ITDC and the State Tourism Development Corporations for taking tourism projects in the States. The hotels to be set up under this arrangement will be planned, designed, managed and marketed by ITDC on suitable commercial terms mutually agreed upon.

Under this scheme the Corporation has signed the memo of understanding with the State Government of Assam, Orissa Tourism Development Corporation and Andhra Pradesh Travel and Tourism Development Corporation for construction of hotel projects one each at Gauhati, Puri and Hyderabad respectively. Such an agreement is also in an advanced stage of finalisation with MP State Tourism Development Corporation for a project at Bhopal, and Economic Development Corporation, Goa, Daman and Diu for a hotel project at Goa. Similar negotiations are underway with the Bihar State Tourism Development Corporation for a project at Ranchi. A number of other States have evinced interest in such collaboration and the proposals are at various stages of progress.

#### Amount Paid to Policy Holders by L.I.C.

2961. SHRI NIHAL SINGH: Will the Minister of FINANCE be pleased to state:

(a) the amount paid to policy holders by Life Insurance Corporation of India in 1978-79, 1979-80 and 1980-81 separately on account of maturity of the policies and death of the policy holders; and

(b) the number of cases pertaining to the aforesaid period in which payment has not been made and the reasons therefor?

#### THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):

(In crores of Rupees)

Year (a)	Maturity claims paid	Death claims paid
1978-79	181.16	51.77
1979-80	210.48	60.40
1980-81	Not available*	Not available*

\*Accounts not completed.

(b) Year	Claims pending at end of year	
	By Maturity	By Death
1978-79 . . . . .	61,413	21,287
1979-80 . . . . .	71,454	23,868
1980-81 . . . . .	Not available*	Not available*

\*Accounts not completed.

The main reason for pendency of the claims is non-compliance by the claimants of requirements such as furnishing of policy documents, discharge vouchers, age proof (where under the old rule the policy was issued without age proof and such proof is not forthcoming), proof of title or in its absence indemnity bond. Some of the death claims remain undisposed of pending investigation to determine whether the policyholder had failed to disclose material particulars and thereby the contract is vitiated.

#### Detection of Unauthorised Removal of Goods in Area under the Control of Collector of Madras and Madurai

2962. SHRI D.S.A. SIVAPRAKASAM: Will the Minister of FINANCE be pleased to state:

(a) whether any unauthorised removal of goods subjected to excise under self-removal procedure under Central Excise Rules was detected in any area under the control of Collector Madras and Madurai in the last three years;

(b) if so, the total value of such goods and the amount of duty evasion and the names of parties; and

(c) the final action taken against the parties?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):

(a) to (c). The requisite information

is being collected and will be laid on the Table of the House as soon as possible.

#### Sanction of H.R.A. at Additional Stations in Himachal Pradesh

2963. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 8679 on 24th April, 1981 regarding sanction of H.R.A. at additional stations in the State of Himachal Pradesh and state:

(a) whether any decision has been taken on the representation regarding the sanction of House Rent Allowance at additional stations in Himachal Pradesh especially when the population figures with regard to the latest census have also been made available; and

(b) if no decision has still been taken (keeping in view the date of original communication of 25th May, 1979), the likely date by which the decision would be taken and the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):

(a) No, Sir.

(b) The matter will be considered on receipt of the final population figures of 1981 Census and a decision will be taken thereafter, as early as possible.